

GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar.

Notification
Jammu, the 2nd February, 2022

S.O. 47 :- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Tehsildar/Naib Tehsildars to be the Executive Magistrate (s), who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Baramulla.

S.No	Name of the Officer /Official	Present Place of posting
1	Amandeep Sing	Tehsildar Khole
2	Saqib Murtaza	Tehsildar, Pattan
3	Ghulam Mustafa Lone	Naib Tehsildar, Pattan
4	Altaf Hussain Hajam	Naib Tehsildar, Palhallan
5	Farooq Ahmad Lone	Naib Tehsildar Sariwarpora
6	Ghulam Ud-Din Poswal	Naib Tehsildar, Tilgam
7	Mohd Ramzan Ganai	Naib Tehsildar Goom Ahmadpora

By Order of the Government of Jammu and Kashmir.

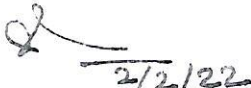
Sd/-
(Achal Sethi)
Secretary to Government

No: LAW- Powr/19/2021-10

Dated:- 02-02-2022

Copy to the :-

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
3. Divisional Commissioner, Kashmir.
4. District Magistrate Baramulla. This is with reference to his letter No:- No.DMB/PS/4576 Dated: 27-01-2022.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. Incharge Website.
7. S.O section.
8. Concerned file.


2/2/22
(Khursheed Ahmad Bhat)
Additional Secretary to Government